

come-tax Department and on measures for removing administrative and procedural difficulties of a general nature.

[*Translation*]

Fall in Collections from Direct Taxes

355. DR. CHINTA MOHAN:
SHRI PHOOLCHAND VERMA:
SHRI KAMAL NATH:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the Indian Express dated October 25, 1990 under the caption "Rs. 400 crore fall in collections;"

(b) if so, whether it is a fact that Government have envisaged collection of more

amount through direct taxes during the current financial year;

(c) if so, the details thereof; and

(d) whether Government have taken any fresh steps to increase the collections?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIDIGVIJAY SINGH): (a) Yes, Sir. The collection of Corporation tax and Income-tax during the first half of the current financial year was Rs. 413 crores less compared to collection during the corresponding period of last year.

(b) and (c). The budget estimates of direct taxes during the current financial year and their collection during 1989-90 are as follows:—

	<i>Budget Estimates (1990-91)</i>	<i>Collection during 1989-90</i>
	<i>(Rs. in Crores)</i>	
<i>1</i>	<i>2</i>	<i>3</i>
Corporation tax	6089	4714
Income tax	5426	5008
Wealth tax	175	179
Expenditure tax	72	72
Gift tax	9	8

(d) The amount of surcharge on income tax payable by the domestic companies has been increased from 8% to 15% by an ordinance issued on 15.10.90. The Chief Commissioners and Commissioners of Income-

tax have been asked to redouble their efforts for maximising revenue collections and achieving budget targets. Recovery of tax arrears has also been greatly stressed.